

**PURCHASE OF MILK POWDER BY D.M.S.**

479. **SHRI P. P. ESTHOSE:**  
**SHRI UMANATH:**  
**SHRI GANESH GHOSH:**  
**SHRI K. RAMANI:**

Will the Minister of **FOOD AND AGRICULTURE** be pleased to state:

(a) whether it is a fact that he Delhi Milk Scheme, which was purchasing milk powder at a rate Rs. 1,400 per tonne in 1965, is now chasing it at a rate of Rs. 3,400 per tone;

(b) if so, the reasons therefor; and

(c) the names of countries from where Government is purchasing the milk powder?

**THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE):** (a) The table below indicates the required information:—

Yer	Average price	Minimum	Maximum
RS.	Rs.	price Rs.	price RS.
1964-65	1726.45	1439.61	1929.00
1965-66	1386.33	1386.33	1386.33
1966-67	3416.10	2932.20	3900.00

(b) Due to the general upward trend in the world market, and devaluation of the Indian Rupee.

(c) Denmark and Poland.

**PROVISION OF CONVEYANCE TO VOTERS BY CANDIDATES DURING ELECTIONS**

480. **SHRI ANBUCHEZHIAN:** Will the Minister of **LAW** be pleased to State:

(a) whether it is a fact that the Election Commission has advised all concerned to institute prosecution against those candidates who resort to the illegal practices of providing

conveyance to the voters for coming and going from polling stations and thus induce them to vote for them;

(b) whether it is also a fact that they have also stated that conveyance of voters in the above manner could also be used as a ground for an election petition against the offending candidate; and

(c) if so, the details thereof?

**THE MINISTER OF LAW (SHRI GOVINDA MENON):** (a) and (b). Yes, Sir.

(c) A copy of the Election Commission's Press Note dated the 28th December, 1967 is placed on the Table of the House. [Placed in Library. See No. LT-88/68].

**COMMONWEALTH FORESTRY CONFERENCE**

481. **SHRI ANBUCHEZHIAN:**  
**SHRI HEM RAJ:**  
**SHRI BASWANT:**

Will the Minister of **FOOD AND AGRICULTURE** be pleased to state:

(a) whether it is a fact that the ninth Commonwealth Forestry Conference was held in New Delhi on the 3rd January, 1968;

(b) if so, the countries that participated in the Conference; and

(c) what subjects discussed and the decisions arrived at in the Conference.

**THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE):** (a) Yes, Sir.

(b) the undermentioned countries participated in the Conference:—

1. Australia
2. Canada
3. Ceylon

4. Cyprus
5. Ghana
6. Kenya
7. Malaysia
8. New Zealand
9. Nigeria
10. Sierra Leone
11. Tangania
12. Uganda
13. U. K.
14. Zambia
15. Nepal
16. India

(c) A statement is laid on the Table of the House. [Placed in Library. See No. LT-64/68].

#### O.Y.T. SCHEME

482. SHRI S. C. SAMANTA: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether any arrangements have been made to sanction connections to persons whose applications are pending even though the amount of deposit in respect of 'Own Your Telephone' Scheme for installation of telephone connections has been raised from Rs. 2,000 to Rs. 3,000 in Delhi;

(b) the progress made upto December, 1967 in fulfilling the demands for the installation of telephones under the Scheme; and

(c) the total number of applications pending in Delhi and New Delhi upto December, 1967 and percentage of the demands met by that time?

THE MINISTER OF STATE IN THE DEPARTMENTS OF PARLIAMENTARY AFFAIRS AND COMMUNICATIONS (SHRI I. K. GUJRAL):

(a) Steps are being taken constantly to increase the exchange capacity within the resources and the equipment available for the purpose. A new exchange is being opened this month in Karolbagh area and another will be opened a little later in Jorbagh area which will meet the

pending OYT demand in these areas to a great extent.

(b) Approximately 27,000 telephone connections under the OYT scheme had been provided in the Delhi Telephone District upto December, 1967.

(c) 9,732 applications were pending for connections under the scheme on 31-12-1967. The percentage of demands met thus works out roughly to be 73.5 per cent.

#### HINDI LAW COMMISSION

483. SHRI S. C. SAMANTA: Will the Minister of LAW be pleased to state:

(a) the stage at which the work of Hindi Law Commission is at present;

(b) whether the compiled works of the Hindi Law Commission have been laid on the Table; and

(c) the steps which are being taken to bring about improvement and speed in the efficient working of the commission?

THE DEPUTY MINISTER IN THE MINISTRY OF LAW (SHRI YUNUS SALEEM): (a) The Official Language (Legislative) Commission has prepared texts in Hindi of 91 Central Acts out of which Hindi texts of 54 Acts have been authenticated. The Commission proposes to complete the translation of the remaining Central Acts during the next five years, according to a phased programme. The Commission has also started preparing Hindi translations of Rules made under the Acts of which authoritative texts have been published.

(b) No Sir. It is not required under the Law that the texts of Central Acts etc. in Hindi published under the authority of the President should be laid on the Table of the House. However, copies of the authoritative Hindi texts of the Central Acts